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EXTRAORDINARY

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GOVERNMENT OF ARUNACHAL PRADESH
LAW, LEGISLATIVE AND JUSTICE DEPARTMENT
CIVIL SECRETARIAT
ITANAGAR

NOTIFICATION

The 12th October, 2021

No. Law/Legn-19/2021.—The following Act of the Arunachal Pradesh Legislative Assembly which was passed in the Seventh Session of the Seventh Legislative Assembly and received the assent of the Governor of Arunachal Pradesh is hereby published for general information.

(Received the assent of the Governor on 6th October, 2021)

THE ARUNACHAL PRADESH (RE-ORGANISATION OF DISTRICTS) (AMENDMENT) ACT, 2021

(ACT NO. 12 OF 2021)

An

Act

further to amend the Arunachal Pradesh (Re-organisation of Districts) Act, 1980 (Act No. 3 of 1980).

BE it enacted by the Legislative Assembly of Arunachal Pradesh in the Seventy-Second Year of the Republic of India as follows,-

- | | |
|---|---|
| 1. (1) This Act may be called the Arunachal Pradesh (Re-Organisation of Districts) (Amendment) Act, 2021. | Short title and commencement. |
| (2) It shall come into force at once. | |
| 2. In the sub-section (2) of section 2 of the Arunachal Pradesh (Re-organisation of Districts) (Amendment) Act, 2013, (Act No. 2 of 2014), by which sub-section (4A) was inserted in section 4 of the Arunachal Pradesh (Re-organisation of Districts) Act, 1980 (Act No. 3 of 1980), (Principal Act), for the words "with district headquarter at Jamin" appearing in last para of the sentence, the words " with district headquarter at Palin" shall be substituted. | Amendment of sub-section (4A) of section 2. |
| 3. In sub-section (2) of the section 4 of the 2013 Act, by which sub-section (2B) was inserted, in section 6 of the Principal Act, the entry, "(iv) Upper Lekang" shall be deleted. | Amendment sub-section (2B). |

Onit Panyang, IAS
Commissioner to the
Government of Arunachal Pradesh,
Itanagar.